

**GOVERNMENT OF INDIA
RAILWAYS
LOK SABHA**

UNSTARRED QUESTION NO:856
ANSWERED ON:08.08.2013
SIGNING OF INTEGRITY PACT
Meghwal Shri Arjun Ram

Will the Minister of RAILWAYS be pleased to state:

- (a) The details of Public Sector Undertakings (PSUs) working under the Railways;
- (b) whether any of these PSUs has signed on Integrity Pact for ensuring transparency in their working system;
- (c) if so, the details of PSUs which have signed the said Pact so far; and
- (d) the time by which the remaining PSUs are likely to sign the said Pact?

Answer

MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI ADHIR RANJAN CHOWDHURY)

(a) to (d): A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (d) OF UNSTARRED QUESTION NO. 856 BY SHRI ARJUN MEGHWAL TO BE ANSWERED IN LOK SABHA ON 08.08.2013 REGARDING SIGNING OF INTEGRITY PACT

(a) At present thirteen PSUs are working under the Ministry of Railways, namely:-

1. Container Corporation of India Limited;
2. Ircn International Limited;
3. Dedicated Freight Corridor Corporation of India Limited;
4. RITES Limited;
5. Rail Vikas Nigam Limited;
6. Indian Railway Finance Corporation Limited;
7. Konkan Railway Corporation of India Limited;
8. Indian Railway Catering & Tourism Corporation Limited;
9. RaiITel Corporation of India Limited;
10. Mumbai Railway Vikas Corporation Limited;
11. Braithwaite & Company Limited;
12. Burn Standard Company Limited; and
13. Bharat Wagon & Engineering Company Limited.

(b) & (c) Yes, Madam. Three PSUs have signed the Integrity Pact for ensuring transparency in their working system, these are:

- (i) Container Corporation of India Limited;
- (ii) RITES Limited; and
- (iii) Indian Railway Catering & Tourism Corporation Limited.

Further, in case of MRVC, CVC has observed "that the procurement and nature of tendering in the organization currently did not merit

immediate adoption of concept of Integrity Pact", and IRFC is a financing company and no need is felt for signing them the Integrity Pact.

(d) The signing of Integrity Pact requires approval of the Administrative Ministry (Ministry of Railways) and Central Vigilance Commission (CVC). As such, it is an ongoing process and no time frame can be fixed.